

Procedure (SOP) have been reviewed by concerned CAPFs, and all field formations in J&K have been sensitized about the latest *Modus Operandi* of militants and threat perception to prevent attack in future.

(d) 10 Mine Protected Vehicles (MPVs) have been sent to the CRPF Units deployed in the Kashmir region. 6 MPVs have already been provided to BSF Kashmir Frontier for deployment in sensitive area for operational duties.

Achievements of the Ministry

2683. SHRI DEVENDER GOUD T. : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of achievements of the Ministry in the last two years;
- (b) whether presentation before the Prime Minister has been made about the Ministry's last two years' achievements;
- (c) if so, the details thereof;
- (d) where the Ministry has fallen short of its targets and where it has excelled;
- (e) what are the targets set for the coming three years and roadmap to achieve the same;
- (f) the details of difficulties brought before the Prime Minister and suggestions made to overcome them; and
- (g) the details of core areas the Ministry is going to focus on in the coming three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (g) The Ministry of Home Affairs (MHA) has myriad responsibilities, the important among them being - internal security, border management, Centre-State relations, administration of Union Territories, management of Central Armed Police Forces, disaster management, etc.

Though in terms of Entries 1 and 2 of List II - 'State List' - in the Seventh Schedule to the Constitution of India, 'public order' and 'police' are the responsibilities of States, Article 355 of the Constitution enjoins the Union to protect every State against external aggression and internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution.

In pursuance of these obligations, the Ministry of Home Affairs continuously monitors the internal security situation, issues appropriate advisories, shares intelligence inputs, extends manpower and financial support, provides guidance and expertise to the State Governments for maintenance of security, peace and harmony without encroaching upon the Constitutional rights of the States. The Ministry of Home Affairs is committed to its obligations and is taking all necessary measures to fulfil them.

Deliberations/discussions/presentations are held as and when required. The process of accomplishments and overcoming difficulties/challenges is a continuous process.

Devices installed by Delhi Police to capture traffic violators

2684. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi Police has installed digital devices on the windscreens of their cars that will capture offenders for violation of traffic rules;
- (b) if so, the details in this regard;
- (c) whether digital devices provide details of speed of the car, time and location which is used as evidence of the offence; and
- (d) if so, the details thereof and number of offenders registered so far with the help of such digital devices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Delhi Police has reported that they have purchased 50 vehicle mounted cameras in May, 2016 which have been distributed to the various circles of Traffic Unit for installation on the Traffic vehicles. The vehicle mounted cameras can only capture the images and record the videos of the motor vehicles indulging in zig-zag driving, lane violation, driving without helmet, triple riding, use of defective number plate etc., including time and place of the violation, but the speed of the vehicles cannot be measured by these devices. These vehicle mounted cameras will help the traffic police in prosecuting the traffic offenders since the traffic violations will be recorded, which can be used as an evidence. Subsequently, the violators would be prosecuted through the notices issued to them.